

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.345/MP/2023 along with IA No.86/2023

Subject : Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Articles 4, 11, 12 and 16 of the Transmission Service Agreement dated 06.01.2016

Petitioner : Warora Kurnool Transmission Limited (WKTL)

Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and

Date of Hearing : 29.1.2024

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Ms. Eksha Kashyapa, Advocate for the Petitioner
Ms. Sakshi Kapoor, Advocate for the Petitioner
Shri Pradyumn Sharma, Advocate
Shri Bhavesh Kundalia, WKTL
Ms. Ritu Apoorva, Advocate for Karnataka Discoms

Record of Proceedings

When the matter was called out for the hearing, learned proxy counsel for the Petitioner sought to pass over on the ground of arguing counsel being occupied in a matter before another forum. Learned counsel for Respondents, Karnataka Discoms, however, sought liberty to file a reply in the matter.

2. Keeping in view that the formal notice is yet to be issued in the matter and the request of the learned counsel for the Respondents seeking time to file a reply, the Commission ordered as under:

(a) Admit. Issue notice to the Respondents.

(b) The Respondents to file their reply to the Petition and IA, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s), within two weeks thereafter.

3. The Petition, along with IA, will be listed for hearing on **3.4.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**